

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2299/2001

(From the judgement and order dated 15/02/2001 in CRLR 1323/88
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

NAIB DIN
(For Final Disposal)
(With Office Report)

Respondent (s)

Date : 14/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Seeraj Bagga,Adv.
Mr. R.S. Suri,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

Heard.
Judgment reserved.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master